

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1343/2021

This the 8th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Hem Lata Mattoo, Age 33 years, D/o Vijay Kumar Mattoo, R/o H.No.13, Sector-1, Vinayak Nagar, Upper Muthi, Jammu.

.....Applicant
(Advocate:- Mr.Abhimanyu Sharma)

Versus

1. Union Territory of J&K through Commissoner/Secretary Govt. Animal/Sheep Husbandry Department Civil Secretariat, Srinagar/Jammu-180001.
2. J&K Service Selection Board through its Secretary, Hema Complex, Adjacent to Gauri Shanker Mandir, Channi Himmat, Sector-3 Jammu-180015.

.....Respondents.

(Advocate: Mr.Amit Gupta, AAG)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a limited time frame.

2. We have heard Mr.Abhimanyu Sharma, learned counsel for the applicant and Mr.Amit Gupta, learned A. A.G. for the respondents and perused the records.

3. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order and in the meantime before deciding the representation of the applicant, her candidature will be protected.



4. It is made clear that we have not entered into the merits of the case.

5. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/